

FORM B: PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF VIPUL-S PLASTOCRAFTS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of the corporate debtor	Vipul-S Plastocrafts Private Limited
2.	Date of incorporation of the corporate debtor	05/11/1997
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies - Pune
4.	Corporate Identity No. / Limited Liability Identification No. of the corporate debtor	U25209MH1997PTC111706
5.	Address of the registered office and principal office (if any) of the corporate debtor	Registered Office: Orchid Villa, Plot No.85, Sector 25, Pcntda Pradhikaran, Nigdi, Pune, Maharashtra, India, 411044
6.	Date of closure of Insolvency Resolution Process	23rd November 2023
7.	Liquidation commencement date of the corporate debtor	23rd November 2023 (Order passed on 23rd November 2023 and received on 06 th December 2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Name- Mr. Rakesh Kumar Tulsyan Registration Number- IBBI/IPA-001/P-01144/2018-19/11970
9.	Address and e-mail of the liquidator, as registered with the Board	Reg Address- B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai - 400101 Email- tulsyanrk@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Reg Address- B-4, Vinay Tower, Kranti Nagar, Lokhandwala, Kandivali East, Mumbai - 400101 Email- ip.vipuls@gmail.com
11.	Last date for submission of claims	5th January 2024 (30 days from the Liquidation commencement date)

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench Court III has ordered the commencement of liquidation of the Vipul-S Plastocrafts Private Limited on 23rd November 2023 (order received on 06th December 2023.)

The stakeholders of Vipul-S Plastocrafts Private Limited are hereby called upon to submit their claims with proof on or before 5th January 2024, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post, or by electronic means.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collated by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of Insolvency and Bankruptcy Code, 2016.

Submission of false or misleading proof of claims shall attract penalties.

Date: 8th December 2023
Place: Mumbai


Rakesh Kumar Tulsyan
Liquidator of Vipul-S Plastocrafts Private Limited
Reg. No- IBBI/IPA-001/P-01144/2018-19/11970

